

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 109
(IB)-470(ND)2020

IN THE MATTER OF:

M/s Vintron Informatics Ltd ... Applicant/Petitioner

Vs

M/s Palmohan Electronics Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Yashish, Adv

ORDER

Mr. Yashish Learned Counsel for the Corporate Debtor seeks further time to file reply, though on 05.03.2020, two weeks' time was given to file reply. As a last chance let reply be filed within one week subject to the cost of Rs. 10,000 to be paid to the Applicant. Rejoinder, if any, one week thereafter.

List for hearing on 02.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)